

Central Administrative Tribunal, Principal Bench

Review Application No. 20 of 2000  
(in OA.No. 275 of 1996)

New Delhi, this the 3rd day of February, 2000

Hon'ble Mr.Justice Ashok Agarwal Chairman  
Hon'ble Mr.R.K.Ahooja, Member (Admnv)

Styapal Singh

-Petitioner/ Applicant

Versus

Development Commissioner, National  
Capital Territory of Delhi & Anr - Respondents

ORDER (in circulation)

By R.K.Ahooja, Member(Admnv) -

The case of the applicant in the OA was that on being declared medically unfit his services were terminated in 1991. However, on a direction of this Tribunal in OA 2289/93 he was again referred to another Medical Board and on being declared fit was reappointed with effect from 29.3.1995. On that basis he had claimed regularisation of services from the date of termination i.e. 24.6.1991 and re-appointment with effect from 29.3.1995. The Tribunal after considering the pleadings had rejected the case.

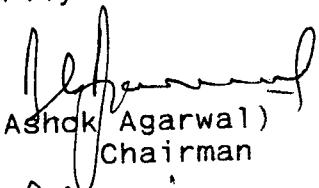
2. The applicant now has come again with this review petition stating that as his counsel had to go to Jammu on the date the OA came up for hearing, his case could not be argued; as a result a patent error has crept in the order of the Tribunal inasmuch as it was not noticed that the termination of his services on 24.6.1991 was on the wrong premise that he was medically unfit.

3. We find that the OA was disposed of after adjourning the case on a number occasions even though none had appeared on behalf of the applicant. The OA

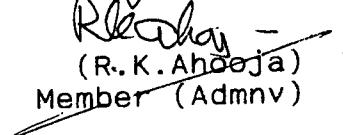
was disposed of under Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987 on merits.

4. The point raised by the applicant in the RA was also dealt with in paragraph 3 of the order of this Tribunal. Noticing that the order of the Tribunal in OA 2289/93 was only for submission of the case of the applicant to the Medical Board and no directions were given that he should be reinstated and back wages should be given, the OA was dismissed.

5. The point raised by the applicant in the RA having been dealt with in the OA, we find no ground for review. The RA is accordingly summarily dismissed.

  
(Ashok Agarwal)

Chairman

  
(R.K. Ahuja)  
Member (Admnv)

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